

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) Diary No(s). 25693/2024

(Arising out of impugned judgment and order dated 20-11-2023 in WA No. 1681/2022 passed by the High Court of Orissa at Cuttack)

ADDITIONAL CHIEF SECRETARY TO GOVERNMENT OF
ODISHA & ORS.

Petitioner(s)

VERSUS

ADIKANDA MISHRA

Respondent(s)

(IA No.128606/2024-CONDONATION OF DELAY IN FILING and IA No.128605/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.128604/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 35215/2024 (XI-A)
(IA No.187165/2024-CONDONATION OF DELAY IN FILING)

WITH

ITEM NO. 26

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 35213/2024
(IA No.186461/2024-CONDONATION OF DELAY IN FILING)

Date : 30-08-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Gaurav Khanna, AOR
Ms. Natasha Sahrawat, Adv.
Mr. Gautam Barnwal, Adv.
Ms. Deepali Bhanot, Adv.
Mr. Rudraksh Pandey, Adv.
Ms. Alisha Roy, Adv.

Mr. Ankit Agarwal, AOR
Ms. Viyushti Rawat, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

1. Delay condoned.
2. Learned counsel submits that the issue here is whether the tenure of service in the work charge establishment rendered by the respondent(s) should count towards computing the retirement benefits. In similar case, notice has been issued by this Court.
3. Issue notice.
4. Tag with SLP (Civil) Diary No. 33400 of 2023.
5. In the meantime, the interim order dated 22.03.2021 in the SLP (Civil) Diary No. 6184 of 2021 will operate in the present matters as well.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR